

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 469 of 2020

IN THE MATTER OF:

**Mr. T.S.N. Raja,
R.P. of M/s. VBC Industries Ltd.**

...Appellant

Versus

IFCI Ltd.

...Respondent

Present:

**For Appellant : Mr. Ankur Khandelwal and Mr. Himanshu Handa,
Advocates**

ORDER
(Through Virtual Mode)

18.08.2020 Registry has placed this matter before us for consideration as the Adjudicating Authority (National Company Law Tribunal), Hyderabad Bench, Court-II, which was directed, in terms of order dated 3rd June, 2020 to dispose of I.A. No. 173 of 2019 within four weeks, has requested for extension of time for the reasons recorded in its letter dated 29th July, 2020. The Adjudicating Authority has expressed to resolve and dispose of the matter as expeditiously as possible.

Having regard to the reasons assigned in the letter and the request made by the Adjudicating Authority, we extend the time that has been consumed in the interregnum and further grant time of four weeks from today to the Adjudicating Authority to dispose of the matter in accordance with the directions already given in the order dated 3rd June, 2020.

A copy of this order be communicated to the Adjudicating Authority (National Company Law Tribunal), Hyderabad Bench.

The matter stands disposed of.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Shreesha Merla]
Member (Technical)**

/ns/gc/